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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


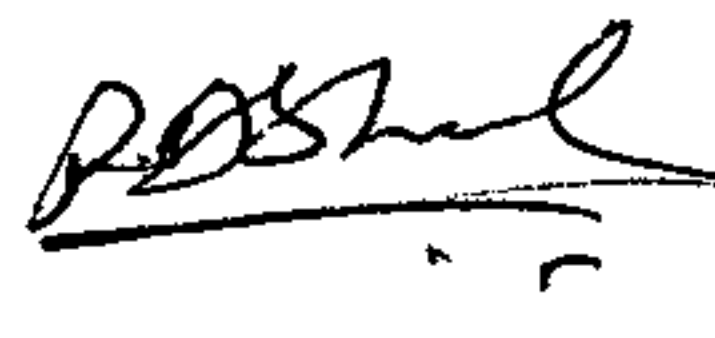
C.P. (I.B) No. 28/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018**

Name of the Company: Rahul Ferromet & Engineering Pvt Ltd
V/s.
Ratanadeep Metal & Tubes Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PRASHANT PATEL	ADVOCATE	OPERATIONAL CREDITOR	
2.	RAJAN SHAH	ADVOCATE	CORPORATE DEBTOR	

ORDER


Learned Advocate Mr. Prashant Patel present for present for Operational Creditor/
Petitioner. Learned Advocate Mr. Rajan Patel present for Respondent.

Learned Advocate Mr. Rajan Patel filed Vakalatnama for Respondent.

Purshis filed by petitioner seeking permission to withdraw.

Permission granted.

Petition is disposed of as withdrawn.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 14th day of February, 2018.